

HIGH COURT OF UTTARAKHAND
AT NAINITAL

NOTIFICATION

No. 105 /UHC/Admin.A/2011

Dated: March 31, 2011.

1. Applications are invited from the practicing Advocates for filling up 04 vacant posts of **ADDITIONAL DISTRICT AND SESSIONS JUDGES** by direct recruitment in the Uttarakhand Higher Judicial Service in the pay scale of ₹ 51,550-1,230-58,930-1,380-63,070, in accordance with the provisions of the Uttarakhand Higher Judicial Service Rules-2004. Number of posts may increase or decrease.

2. The reservations in the posts shall be as follows: -

(i) General	-	01
(ii) Scheduled Caste	-	02
(iii) Scheduled Tribe	-	01

The reservation for Scheduled Caste and Scheduled Tribe shall be admissible to the candidates who are residents of the State of Uttarakhand only.

3. Applicants must have attained the age of 35 years and must not have attained the age of more than 45 years on the 1st day of January 2011. In other words, applicants should have been born on or after **02.01.1966** and on or before **01.01.1976**. Relaxation in age to the candidates of Scheduled Castes and Scheduled Tribes will be admissible as per rules of the State of Uttarakhand.

4. Applicants for recruitment to the service: -
 - (i) Must be a Citizen of India, and
 - (ii) Must be an advocate of not less than seven years standing as on the first day of January 2011.

5.
 - (i) The Character of the applicants must be such as to render them suitable in the opinion of the Governor, in all respects for appointment to the service.
 - (ii) The applicants must enclose a certificate of experience and Character from the District Judge of the respective District in which the applicant is practicing as an Advocate or in case, the applicant is practicing before High Court / Supreme Court, he must enclose the certificate of experience and character by the Registrar of the said court along with the application form.

(Signature)

- (iii) Any person dismissed from service by the Central or State Government or convicted by any court for an offence involving moral turpitude shall not be eligible for appointment.
- (iv) No person shall be eligible to be recruited unless applicant is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of duties as a member of the service. The Selected candidates will have to undergo the prescribed Medical Tests and Character verifications applicable to Gazetted Government Servants of State of Uttarakhand.
- (v) A candidate, who has more than one living spouse at a time, shall not be eligible for appointment.
- (vi) Any person who is already in the service of Union or of the State shall not be eligible for recruitment in Uttarakhand Higher Judicial Service.
6. The applicant for recruitment to the Service must possess thorough knowledge of Hindi in Devnagari Script and English. The medium of answering the questions shall be English as well as Hindi. The question papers shall be in English only but the candidates will have a choice to answer questions either in Hindi or in English.
7. Applications will be entertained only on prescribed form given below, which can be downloaded from the website of the High Court of Uttarakhand i.e. www.ua.nic.in.
8. Examination Fees ₹ 500/- by candidates belonging to General and Other Backward Classes and ₹ 350/- by candidates belonging to Scheduled Caste and Scheduled Tribes shall be payable in favour of **'Registrar General, High Court of Uttarakhand, Nainital'** by way of account payee Demand Draft of any Bank payable at Nainital.
9. True copies of certificates of academic qualifications / testimonials and the demand draft of requisite fee must be enclosed along with the application. Application must be filled completely. Incomplete application will liable to be rejected summarily.
10. The last date for submission of duly completed form before the Registrar General, High Court of Uttarakhand, Nainital is **18th April, 2011 by 5.00 P.M.** The envelope containing the Application Form must clearly mention on its top "Application for the H.J.S.-2011". The High Court will not be responsible for any delay whatsoever. Application received after the last date shall be rejected summarily. The list of candidates eligible to appear in preliminary examination shall be published on the High Court website by 30th April, 2011.

Prakash